

By E-mail/Fax

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VI-02/2012/ 416-427 /STT

From: Shri A. Chakravarty,
Registrar (Judicial)
Gauhati High Court, Guwahati

To

- (1) The Registrar, Kohima Bench, Kohima/Aizawl Bench, Aizawl
- (2) The Joint Registrar, Itanagar Bench, Naharlagun
- (3) The District & Sessions Judge/Chief Judicial Magistrate,
Kamrup, Guwahati/ Morigaon /Nagaon /Golaghat /Jorhat/ Sivasagar/
Dibrugarh/ Tinsukia/ Dhemaji/ Lakhimpur, N/Lakhimpur /Sonitpur,
Tezpur /Udalguri/Darrang, Mangaldoi/ Nalbari/ Barpeta/ Bongaigaon
/Kokrajhar / Dhubri / Goalpara/Cachar, Silchar/Karimganj/Hailakandi
- (4) The Member, MACT I/II/III, Kamrup, Guwahati,
- (5) The Member, MACT, Nagaon/Nalbari/Barpeta/Dhubri/Silchar,
- (6) The Special Judge, Assam, Guwahati,
- (7) The Special Judge, CBI & NIA, Assam, Guwahati,
- (8) The Special Judge, Addl. CBI Court No.1 & 2, Chandmari, Guwahati
- (9) **The Judge, Designated Court, Guwahati**
- (10) The Principal Judge, Family Court, Guwahati No.1&2/Silchar
- (11) Presiding Officer, Labour Court, Guwahati/Dibrugarh
- (12) Presiding Officer, Industrial Tribunal, Guwahati/Silchar

Dated Guwahati the 8th August, 2013

Sub: Monitoring Meeting regarding Implementation of Revised Action Plan as per the Order No.24 dated 24.04.2013 to be held on 24.08.2013.

Ref: This Registry's letter Nos.HC.VI-02/2012/373-82/Stt. Dtd.29.07.2013 & HC.VI-12/2012/388-89/Stt., dtd. 29.07.2013 (in respect of other States).

Sir / Madam,

In partial modification of the Monitoring Meeting regarding Implementation of the Revised Action Plan as per the Order No.24 dated 24.04.2013, scheduled to be held on 24.08.2013(Saturday), **except the Judge, Designated Court, Guwahati, Presiding Officer, Labour Court, Dibrugarh and Presiding Officer, Industrial Tribunal, Silchar**, all the above-mentioned Judicial Officers of Assam are hereby directed to participate in the said Meeting.

The Officers, in respect of Karbi Anglong & Dima-Hasao districts of Assam and those of Nagaland, Mizoram and Arunachal Pradesh need not to appear in the aforesaid Meeting.

Therefore, you are requested to reach the High Court premises positively at **09.30 a.m.** on that day to attend the aforesaid Meeting with required information about all related matters mentioned in the Hon'ble High Court's Order under reference.

Yours faithfully,


REGISTRAR (JUDICIAL)

Contd... 

Memo No.HC.VI-02/2012/428-432/STT, dated Guwahati, the 08.08.2013

Copy to:

1. The Registrar General, Gauhati High Court, Guwahati.
2. The Registrar (Vig/Admn.), Gauhati High Court, Guwahati.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The System Analyst, Gauhati High Court, Guwahati. He is directed to upload the matter in the High Court official website.
5. The Pvt. Secretary to Hon'ble Mr. Justice _____, Gauhati High Court, Guwahati.

Sd/-
REGISTRAR (JUDICIAL)